

THE TELANGANA PROHIBITION OF ABSORPTION OF
EMPLOYEES OF STATE GOVERNMENT PUBLIC SECTOR
UNDERTAKINGS INTO PUBLIC SERVICE ACT, 1997.

(ACT NO. 14 OF 1997.)

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**THE TELANGANA PROHIBITION OF ABSORPTION OF
EMPLOYEES OF STATE GOVERNMENT PUBLIC SECTOR
UNDERTAKINGS INTO PUBLIC SERVICE ACT, 1997.¹**

ACT NO. 14 OF 1997.

1. (1) This Act may be called the ²Telangana Prohibition of Absorption of Employees of State Government Public Sector Undertakings into Public Service Act, 1997. Short title and commencement.

(2) It shall be deemed to have come into force with effect from the 26th November, 1996.

2. Notwithstanding anything contained in any contract or agreement or any judgment, decree or order of any court, Tribunal or any other authority or any order or proceedings of the State Government, or any officer of the State Government, no employee of a State Government Public Sector Undertaking shall be or shall ever be deemed to be entitled to absorption into public service from the date of commencement of this Act only on the ground that such undertaking has become sick or is likely to become sick or is closed or is likely to be closed and accordingly,- Prohibition of absorption into public service.

(a) all orders issued by the Government or any other authority appointing any such employee to any post in public service on any such ground shall stand cancelled with effect from the 30th November, 1996.

1. The Andhra Pradesh Prohibition of Absorption of Employees of State Government Public Sector Undertakings into Public Service Act, 1997 received the assent of the Governor on the 21st April, 1997. The said Act in force in the combined State, as on 02.06.2014, has been adapted to the State of Telangana, under section 101 of the Andhra Pradesh Reorganisation Act, 2014 (Central Act 6 of 2014) vide. the Telangana Adaptation of Laws Order, 2016, issued in G.O.Ms.No.45, Law (F) Department, dated 01.06.2016.

2. Substituted by G.O.Ms.No.45, Law (F) Department, dated 01.06.2016.

(b) no suit, or other proceeding shall be instituted, maintained or continued in any court, Tribunal or any other authority against the State Government or any person or other authority whatsoever for such appointment or absorption into public service; and

(c) no court shall enforce any decree or order directing such appointment or absorption.

Explanation: For the purposes of this section, the expression 'Public Service' means, services in any office or establishment of,-

(a) the Government;

(b) a local authority;

(c) a Corporation or undertaking wholly owned or controlled by the State Government;

(d) a body established under any law made by the Legislature of the State whether incorporated or not, including a University; and

(e) any other body established by the State Government or by a society registered under any law relating to the registration of societies for the time being in force, and receiving funds from the State Government either fully or partly for its maintenance or any educational institution whether registered or not but receiving aid from the Government.

**Abolition of
Supernumerary
posts.**

3. Notwithstanding anything contained in any contract or agreement or any judgment, decree or order of any court, Tribunal or other authority or any order or proceeding of the State Government or any officer of the State Government, any supernumerary post created for appointment or

absorption to any post in public service of any such employee on any such ground specified in section 2 shall stand abolished with effect from the 30th November, 1996.

4. Nothing in this Act shall disentitle any such employee to the benefits of any scheme of rehabilitation under the relevant orders issued by the Government from time to time.

Schemes of rehabilitation.

5. The Andhra Pradesh Prohibition of Absorption of Employees of State Government Public Sector Undertakings into Public Service Ordinance, 1996 and the Andhra Pradesh Prohibition of Absorption of Employees of State Government Public Sector Undertakings into Public Service Ordinance, 1997 are hereby repealed.

Repeal of Ordinance 25 of 1996 and Ordinance 4 of 1997.

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